

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6565 of 2021

1. Jai Jagannath Singh				Petitioners
2. Sarita Devi	
Versus				
1. The State of Jharkhand				
2. Neha Kumari	Opposite Parties

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	:	Mr. Niranjan Kumar, Advocate
For the State	:	Mr. Naveen Kr. Gaunjhu, Addl.P.P

Order No.02 Dated- 09.09.2021

Heard the parties through video conferencing.

Apprehending their arrest in connection with Golmuri P.S. Case No.18 of 2021 arising out of Complaint Case No.1868 of 2020 instituted under Sections 498-A, 323, 307, 506, 313, 120B of the Indian Penal Code and Section 3/4 of Dowry Prohibition Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel for the petitioners submits that the petitioners are respectively the father-in-law and mother-in-law of the informant/ opposite party No.2 and the allegation against the petitioners is that they have treated the informant/ opposite party No.2 with cruelty in connection with demand of dowry. It is submitted that the allegations against the petitioners are all false and general and omnibus in nature. It is further submitted that the main allegation is against the husband of the informant/ opposite party No.2. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and to jointly pay Rs.1,10,000/- to the informant/ opposite party No.2 without prejudice to their defence in this case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned J.M.-1st Class, Jamshedpur within eight weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on

jointly depositing a demand draft of Rs.1,10,000/- without prejudice to their defence in this case drawn in favour of the informant/ opposite party No.2 and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned J.M.-1st Class, Jamshedpur in connection with Golmuri P.S. Case No.18 of 2021 arising out of Complaint Case No.1868 of 2020 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners deposit the said demand draft, the court below is directed to issue notice to the informant/ opposite party No.2 and on her proper identification, the court below shall handover the same to her forthwith.

In case the petitioners jointly pay Rs.1,10,000/- to the informant/ opposite party No.2, the same shall be adjusted towards maintenance, if any or full and final settlement, if any, between the parties.

(Anil Kumar Choudhary, J.)